



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No.....

702

of 2003

Applicant(s)..... Benudhar Sethi..... Respondent(s) (Union of India & Ors.)

Advocate for Applicant(s) M/s J. N. Mohanty..... Advocate for Respondent(s).....

NOTES OF THE REGISTRY

9. P.O. for Rs. 50/- filed.

For Registration Pl.

Ach
15/10/03

Defects removed
for Regn Pl

S.O. (J)

16/10/03
22/10/03

22/10/03

for Admin
(on Memo) f1
Bench

22/10/03

ORDERS OF THE TRIBUNAL

REGISTER

22/10/03
Dy. Registr

Order dt. 23.10.2003

Heard Mr. J. N. Mohanty, learned counsel for the Applicant. By filing this Original Application, the Applicant has ventilated his grievance that although he has already completed 28 years of qualifying service, he has not been granted the benefit of financial upgradation introduced by the Respondent/Department with effect from December, 1994. He had also filed a representation (Annexure-3 dt. 17.7.03) in the matter to the Respondent No. 2 to which he has not received any reply.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

We have also heard Mr.R.C.Rath, learned Standing Counsel for the Railways who was served with a copy of this Original Application

Copy of order dt. 23/10/03
a/w OA copy issued to
all the respects. by
Posts.

The same copy of
order issued to the
Counsel for both
sides.

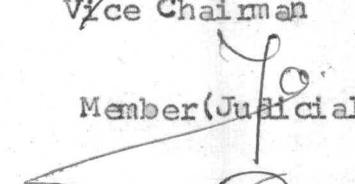
DL
27/10/03
S.O.

NY
27/10/03

As the A.C.P.Scheme was in operation before the retirement of the Applicant and the Applicant has already submitted representation before the competent authority in this regard and which is still pending, at this stage, we feel that in the interest of justice, we should dispose of this Original Application with direction to the Respondent No.2 to dispose of the representation of the Applicant with a speaking order within 90 days from the date of receipt of this order and if the Applicant is eligible for grant of financial benefit under A.C.P.scheme, that should be made available to the Applicant by issuing necessary order by the Respondent during this period. With the above direction, this Original Application is disposed of.

No costs.


24/10
Vice Chairman


Member (Judicial)